

(c) No specific programmes for development of "Indian Nepalis/Gorkha communities" are undertaken. However, in the States of Sikkim and West Bengal where they have been identified as SCs, benefits are extended to them alongwith others (SCs) under both the State Government and Central Government schemes meant for SCs. This, inter-alia, includes schemes for scholarships for education besides those included under the Special Component Plan for Scheduled Castes.

Crime against foreign tourists

2036.DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the incidents of harassment, molestation, rape and murder etc. of foreign tourists in various parts of the country, reported during the last five years and till date;
- (b) the details of such incidents and their disposal; and
- (c) the steps taken to strengthen security scenario of foreign tourists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The Ministry of Tourism has intimated that it does not compile data of incidents of crimes against tourists, including foreign tourists. NCRB also does not maintain such data.

(c) "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India. However, in order to ensure safety and security of the tourists, the Ministry of Tourism has advised all the State Governments / Union Territory Administrations to deploy Tourist Police. The Ministry of Tourism has also circulated guidelines to the State Governments/Union Territory Administrations for formation of Tourist Security Organization(s) comprising Ex-Servicemen, for the safety and security of tourists.

Crimes/atrocities against women and senior citizens

2037.SHRI RAMDAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime/atrocities against women and senior citizens are on rise in the country;
- (b) if so, total number of cases relating to crime against women, senior citizens registered during the last three years, Statewise, crime-wise, dowry death cases, burning cases, domestic torture and cruelty cases, separately, year-wise;
- (c) whether Government proposes to set up a nation-wide surveillance system to ensure reporting, registering, proper investigation of cases relating to crime against women and senior

citizens and also to provide relief and support to children of women affected by such crimes;

(d) if so, the details thereof; and

(e) the steps taken by Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per information provided by National Crime Record Bureau, a total of 155553, 164765 and 185312 cases of crime against women were reported in the country during 2005, 2006 and 2007 respectively. The State/UT-wise and crime-head-wise details of cases registered for crime against women during 2005, 2006 and 2007 are enclosed at Annexure-I [See Appendix 217 Annexure 15]. Similar details in respect of Domestic Violence Act are enclosed at Annexure-II [See Appendix 217 Annexure 16]. As informed by National Crime Record Bureau, (NCRB), data on crime against senior citizens is not maintained separately. However, data of victims of Murder, Culpable Homicide Not Amounting to Murder, rape and Kidnapping & Abduction for victims above 50 years of age during 2005, 2006 and 2007 are enclosed at Annexure-III. [See Appendix 217 Annexure No.17]

(c) and (d) Government has no proposal to set up a nation-wide surveillance system relating to crimes against women and senior citizens. However, the Crime and Criminal Tracking Network and Systems (CCTNS) Project is proposed to be implemented, through which Police Offices at various levels will be interconnected through a nation-wide networked infrastructure for evolution of IT-enabled state of the art tracking system around investigation of crime and detection of criminals.

Ministry of Women and Child Development has informed that with the introduction of section 357A in the Code of Criminal Procedure, all victims who suffer loss of injury as a result of crime are required to be compensated.

(e) As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subject and, as such the Primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State. Government of India has, from time to time, been issuing advisories to the State Government to make concerted efforts to improve the administration of the Criminal Justice System. The Steps suggested to the State Governments include setting up of women police cells in the police stations and exclusive women police stations wherever needed, sensitization and training of police personnel, recruitment of adequate number of women police Officials in the State Police Force, ensuring that there is no delay in registration of FIR, ensuring thorough Investigation and filling of charge sheet against the accused within 3 months of the crime, permanent exhibition of help line numbers of crime against women cell. Advisory has also been issued to improving safety condition on roads for women on 8th June, 2009 as given in the Statement [Refer to Statement-II appended to USQ 1998 Part (b)]